

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

Original Application No. 291/53/2016

DATE OF ORDER: 11.02.2020

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Jogendra Singh Son of Shri Bachu Singh, aged about 27 years, resident of Village Post Talfara, Tehsil Kumher, Distt. Bharatpur, Rajasthan.

....Applicant
Shri Kailash Chaudhary, counsel for applicant.

VERSUS

1. Staff Selection Commission, Department of Personnel & Training, Ministry of Personnel (Public Grievances) through its Chairman, Pension Block No. 12, Kendriya Karyalaya Parisar, Lodhi Road, New Delhi.
2. Under Secretary, Staff Selection Commission, Department of Personnel & Training, Ministry of Personnel (Public Grievances) Pension Block No. 12, Kendriya Karyalaya Parisar, Lodhi Road, New Delhi.
3. Regional Director, Staff Selection Commission, Western Region First Floor, Old CGO Building, Prathista Bhawan, South Wing, M.K. Road, Mumbai – 400020.

....Respondents
Mr. Rajendra Vaish, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Learned counsel for the respondents, at the very outset, while referring Clause 21 of the Employment Notice No. WR/3/2012 (Annexure R/2) has contended that this Bench of the Tribunal does not have the territorial jurisdiction to entertain the present Original Application. Clause 21 of the said Employment Notice reads, thus: -

"21. JURISDICTION OF COURTS/TRIBUNALS:

ANY DISPUTE IN REGARD TO THIS RECRUITMENT WILL BE SUBJECT TO COURTS/TRIBUNALS HAVING JURISDICTION OVER THE PLACE OF THIS REGIONAL OFFICE OF THE STAFF SELECTION COMMISSION (WESTERN REGION), MUMBAI."

2. In order to substantiate his aforesaid contention, learned counsel for the respondents has placed reliance upon a judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (O.A. No. 291/547/2017 – decided on 03.01.2019).

3. In view of the above, we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**